

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s).3207/2021

(Arising out of impugned final judgment and order dated 17-03-2021 in CRM-M No.38917/2020 passed by the High Court Of Punjab & Haryana At Chandigarh)

RAMANDEEP SINGH @ RAMANDEEP SINGH AULAKH

Petitioner(s)

VERSUS

STATE OF PUNJAB

Respondent(s)

(FOR ADMISSION and I.R. and IA No.54061/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 19-04-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA  
HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Shashank Shekhar Jha, Adv.  
Mr. Archit Kaushik, Adv.  
Mr. Akshay Datta, Adv.  
Mr. Nisheet Dixit, Adv.  
Ms. Manju Jetley, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

Against the dismissal of his anticipatory bail application by the High Court, the petitioner has approached this Court by way of filing the present special leave petition.

Having heard learned counsel for the petitioner and carefully perusing the material placed on record, we see no reason to grant anticipatory bail to the petitioner herein.

The special leave petition is, accordingly, dismissed.

As a sequel to the above, pending interlocutory application(s), if any, stands disposed of.

In case the petitioner surrenders before the concerned court and files an application for regular bail, the same may be considered and disposed of on its own merit and in accordance with law expeditiously.

(ARJUN BISHT)  
COURT MASTER (SH)

(RAJ RANI NEGI)  
DY. REGISTRAR